

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'F' NEW DELHI**

**BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER
AND
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

ITA Nos.7756 & 7757/Del/2018
Assessment Year: Nil

Rao Lal Singh Shiksha Samiti, Village & P.O.- Kanina, Dist. Mahendragarh Haryana	Vs.	Commissioner of Income-Tax (Exemption), Sector 17-E, Chandigarh
PAN :AAAAR3872L		
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Sh. T. Kipgen, CIT (DR)

Date of hearing	11.05.2022
Date of pronouncement	11.05.2022

ORDER

PER SAKTIJIT DEY, JM:

Captioned appeals by the assessee arise out of two separate orders, both dated 28.09.2018, of learned Commissioner of Income Tax (Exemptions), Chandigarh, rejecting assessee's applications for grant of registration under section 12AA and section 80G of the Income-tax Act, 1961 (for short 'the Act').

2. When the appeals were called for hearing, none appeared on behalf of the assessee. However, the assessee has furnished letter dated 18th April, 2022 seeking permission to withdraw the present appeals, as, it has been granted registration under section 12AA of the Act vide order dated 29.06.2020 and approval under section 80G of the Act vide order dated 02.09.2020.

3. Thus, in view of grant of registration under section 12AA and 80G of the Act, the present appeals, for all practical purposes, have become infructuous. Therefore, we permit the assessee to withdraw the present appeals. Accordingly, appeals are dismissed as withdrawn.

4. In the result, the appeals are dismissed.

Order pronounced in the open court on 11th May, 2022

Sd/-

**(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER**

Sd/-

**(SAKTIJIT DEY)
JUDICIAL MEMBER**

Dated: 11th May, 2022.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi